

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

**ITEM No. 104
(IB)-887(PB)/2019**

IN THE MATTER OF:

Central Transport Corporation of India Applicant/petitioner
Vs.
Metenere Ltd. Respondent

Order under Section 9 of Insolvency & Bankruptcy Code,2016

Order delivered on 08.07.2019

Coram:

**DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

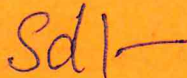
PRESENT:

For the Applicant/petitioner: Mr. Manoj Kumar, Ms. Sudesh Kumari, Advs.
For the Respondent Mr. Arvind Gupta & Ms. Henna George, Advocates

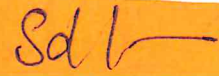
ORDER

Learned counsel for the applicant states that the memorandum of understanding between the parties has been duly signed on 06.07.2019. A copy of the same has been placed on record. In view of the said MOU, learned counsel for the applicant applies for withdrawal of the application. We order accordingly.

CP No. (IB)-887(PB)/2019 is dismissed as withdrawn.



**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**



**(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)**